IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.75404 of 2018

(Arising out of Order-in-Appeal No.232/S.Tax-I/KOL/2017 dated 27.09.2017 passed by Commissioner (Appeals) of CGST & Excise, Kolkata)

M/s Deloitte Haskins & Sells
Bengal Intelligent Park,Building Omega,14th Floor,Block-EP & GP, Sector V, Salt lake Electronics Complex, Kolkata-700091

Appellant

VERSUS

Commissioner of CGST & Excise, Kolkata North
180, Shanti Pally, Rajdanga Main Road, Kolkata-700107

Respondent

Appearance:
Shri Disha Gursahaney, Advocate for the Appellant
Shri S.Mukhopadhyay, Authorized Representative for the Respondent

CORAM:
HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO.75610/2021

DATE OF E-HEARING : 30.09.2021
DATE OF DECISION : 30.09.2021

PER P.K.CHOUDHARY :

The Ld.Advocate appearing on behalf of the appellant, has submitted a copy of SVLDRS-4, which is a Discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. She also points out that the appellants have opted to avail the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Therefore, she prays for withdrawal of the appeal.

2. The Ld.A.R. for the Revenue, has no objection in disposal of the appeal as withdrawn.

3. In view of the above position, I find that since the issue has already been settled under the said Scheme, the appeal is accordingly, dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/

(P.K.Choudhary)
Member (Judicial)

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